

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 111
IB-510/ND/2020

IN THE MATTER OF:]

Satguru Holidays (India) Pvt. Ltd	...	Applicant/Petitioner
Vs		
India Sports Flashes Pvt. Ltd	...	Respondent

Order under Section 9 of IBC.

Order delivered on 27.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Mr. Akshay Srivastava, Adv.
		Mr. Rajul Srivastava, Adv.
For the Respondent	:	Ms. Smriti Dua, Adv.

ORDER

Learned Counsel for the applicant states that in view of the statement made on 11.12.2020, settlement is not complete. Learned Counsel for the Corporate Debtor states that settlement is done and they are in process of finalizing. If the settlement is not complete before the next date, matter will be heard.

List on 29.01.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)